

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C)

No(s). 6080/2014

THAKUR PRASAD PANDEY TRUST

Petitioner(s)

VERSUS

SANKATHA PRASAD & ORS

Respondent(s)

(with interim relief and office report)

Date : 14/12/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr.Avnish Singh,Adv.
Mr. Yash Pal Dhingra,Adv.

For Respondent(s)

Ms. Namita Choudhary,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The respondent Nos.1 & 2 have already filed the counter affidavit. The respondent No.4 shall be at liberty to file the counter affidavit within a period of four weeks.

Ld.counsel for the respondent No.3 has already filed the counter affidavit but he has failed to file the vakalatnama. Ld.counsel shall within a period of four weeks file the vakalatnama failing which the Signature Not Verified

counter affidavit filed by him shall be taken off the record.

Digitally signed by
Sushma Kumari Bajaj

Date: 2015.12.14

16:40:04 TLT

Reason:

The respondent Nos.5-9 has refused to accept the service of notice sent to them under registered cover. This refusal on their part constitutes proper service.

Ld.counsel for the petitioner shall within a period of four weeks file the fresh particulars of the respondent Nos.10-13 and he shall also take fresh steps for the service of notice to them within the same period.

Ld.counsel for the petitioner has filed the spare copy, but failed to furnish the correct address of the respondent No.14 in spite of last chance granted. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further directions. Await orders and list thereafter.

(M V RAMESH)
Registrar

SB